

[28 November, 2000]

RAJYA SABHA

1	2	3	4
18.	United Bank of India	57)3	3.01
19.	Vijaya Bank	232	1.11
20.	State Bank of Bikaner & Jaipur	—	—
21.	State Bank of Hyderabad	—	—
22.	State Bank of India	88018	2.59
23.	State Bank of Indore	538	1.20
24.	State Bank of Mysore	—	—
25.	State Bank of Patiala	—	—
26.	State Bank of Saurashtra	597	4.42
27.	State Bank of Travancore	—	—
TOTAL		129199	297

Clearance to Externally Aided Projects or Gujarat

*130. DR. A.K. PATEL: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of Externally Aided Projects of Gujarat which are lying for scrutiny in the Ministry of Water Resources as on 30th June, 2000; and

(b) the lime-frame for clearing these projects and sending them to the Department of Economic Affairs?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN SETHI): (a) Two project proposals namely (i) Augmentation of Surface Waier Recharge in over-exploied aquifers' and (it) Gujarat Irrigation and Salinity Prevention Project were received from Government of Gujarat on 30.05.2000 and 2.5.2000 respectively. Out of the above two projects only the first proposal was under scrutiny as on 30.06.2000. The project has already been forwarded to Department of Economic Affairs on 02.08.2000. Observations of Ministry of Water Resources on the second proposal were sent to Government of Gujarat on 30.05.2000 for compliance.

(b) There is no fixed time frame for clearing project proposals for sending them to Department of Economic Affairs. It depends upon the State Governments complying with the guidelines of the Government of India/Donor Agencies while formulating/following up the project proposals.

Failure in Repayment of Bank Loans

†* 131. SHRI MOOLCHAND MEENA: Will the Minister of FINANCE be pleased to state:

(a) the details of the industries which have not repaid the loans taken from the banks during the last two years;

(b) the number of the businessmen of Rajasthan and Gujarat who have been provided with more loans even though they have not repaid their earlier loans;

(c) If so, the details of previous loans still not paid back, the loans now sanctioned and the rules under which these loans have been provided; and

(d) the persons responsible for providing such loans against the rules?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) to (d) In accordance with the practice and usage customary amongst banks universally and in conformity with the provisions of statutes governing the banks and financial institutions and provisions of Public Financial Institutions (Obligation as to fidelity and secrecy) Act, 1983 the information relating to individual companies/ units and their loan accounts with the banks/financial institutions cannot be divulged. Reserve Bank of India publishes a list of those borrowal accounts once a year as on 31st March, against whom Banks and Financial Institutions have filed suits for recovery of funds of Rs. 1 crore and above. This list is a priced publication of RBI and is also available on the website of Reserve Bank of India at <http://www.rbi.org.in>. A copy of the list is being kept in the Parliament House Library.

Further, the data reporting system of RBI does not generate information in the manner asked for. Loans are not normally provided to borrowers who have not repaid their loans. However, certain restructuring of borrowal accounts by way of rescheduling, waiver of penal and compound interest and some fresh loan etc. is allowed by the Banks/financial institutions for revival/rehabilitation of the industries. The decisions regarding financing of these

† Original notice of the question was received in Hindi.